

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2855  
ANSWERED ON:24.07.2009  
TIME LIMIT FOR DISPOSAL OF CASES  
Ram Shri Purnmasi

**Will the Minister of FINANCE be pleased to state:**

- (a) Whether Central Secretariat Manual of Office Procedure (CSMOP) has fixed time limit for the disposal of cases;
- (b) if so the number of test checks carried out in departments/offices under it in each of the last three years;
- (c) the details of delay caused in the disposal of cases during each of the last three years; the reason for such delays, and
- (d) action taken on the delayed disposal of cases?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (NAMO NARAIN MEENA)

- (a): Para 121 of CSMOP issued by Department of Administrative Reforms and Public Grievances provides for fixing of time limits for disposal of cases through departmental instructions.
- (b) To(e): These details are not centrally maintained.